GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1893 ANSWERED ON 31st JULY, 2025

MIGRATION TO ALTERNATIVE FUELS VEHICLES

1893. SHRI PRADYUT BORDOLOI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is considering stricter norms along with incentives for transition from diesel to electric or alternative fuel vehicles and if so, the details thereof;
- (b) whether the Government is proposing to establish guidelines for restricting movement of diesel vehicles across the country and if so, the details thereof; and
- (c) whether the Government proposes to phase out or restrict the use of diesel vehicles in a time-bound manner and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government in the Ministry of Road Transport and Highways notified BS-VI norms for fuel and vehicles vide G.S.R. 889(E) dated 16th September, 2016 by leapfrogging from BS-IV. The Government also notified E20 as a Mono fuel vide G.S.R 27 (E), dated 5th January, 2024 for all category of vehicles.

Further, to facilitate the development of Motor Vehicles running on non-fossil fuels like CNG, Bio-CNG, LNG, EV, Biofuels, etc. the Government has notified mass emission standards in respect of blends of ethanol with gasoline, flex-fuel, Biodiesel, Bio-CNG, Liquefied Natural Gas (LNG), blends of Methanol with gasoline, dual fuel, Hydrogen etc.

Production Linked Incentive (PLI) Scheme for Automobile and Auto Components (PLI Auto) provides for incentive of 13% to 18% on determined (incremental) sales of advanced automotive technology (AAT) vehicles to applicants under Champion OEM category, and incentive of 7.2% to 13% on determined sales of AAT components (additional 5% incentive is provided for AAT components of battery electric vehicles) to applicants under Component Champion category. The scheme mandates minimum Domestic Value Addition (DVA) of 50% for availing incentives under the scheme which manufacturing in India across the automotive supply chain.

Government has taken following initiatives to promote adoption of Electric Vehicles (EVs) in the country:

- (i) Notification issued vide S.O. 5333(E) dated the 18th October, 2018 to grant exemption from the requirements of the permit to the battery operated transport vehicles.
- (ii) Notification issued vide G.S.R. 525(E) dated the 2nd August, 2021 to grant exemption of Battery Operated Vehicles from payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.
- (iii) Notification issued vide G.S.R. 302(E) dated the 18th April, 2023 to grant All India Tourist Permit for battery-operated vehicles without payment of permit fee.
- (iv) Notification issued vide G.S.R. 167(E) dated the 1st March, 2019 to facilitate retro-fitment of hybrid electric system or electric kit to vehicles.

- (v) Notification issued vide G.S.R. 749(E) dated the 7th August 2018 enabling registration mark of Battery Operated Vehicles in Yellow colour on Green background for the transport vehicles and for all other cases, in White colour on Green background.
- (vi) Further, an advisory dated 12th August 2020 has been issued to all States and UTs regarding sale and registration of two-wheeled Electric Vehicles without batteries.

(b) and (c) No such proposal is under consideration.
